

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 201
IB/194/ND/2024

IN THE MATTER OF:

Roofs And Ceilings (INDIA) Private Limited	...	Applicant
Versus		
Svarrnim Infrastructures Private Limited	...	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 24.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Anish Aggarwal, Mr. Pratik Chakma, Adv.
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Anish Agarwal, Learned Counsel for the applicant is present and made submissions. Issue notice to the respondent, returnable by 13.05.2024. Let steps be taken within three days and file proof of service. Respondent is directed to file reply, within one week, with a copy in advance to the other side. Rejoinder, if any, be filed within a week. with a copy in advance to the other side. List on 13.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)